

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (Cr1.)..... CRLMP
10071/2015

No(s).

(Arising out of impugned final judgment and order dated 28/08/2014
in CRLA No. 1846/1986 passed by the High Court Of Judicature at
Allahabad)

VIJAI PRAKASH

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln. (s) for c/delay in filing SLP)

Date : 08/07/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s)

Ranjit Kumar Sharma,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay is condoned.

Issue notice.

Liberty to serve the Standing Counsel for the State of U.P. is
granted.

(VISHAL ANAND)
COURT MASTER

(SNEH LATA SHARMA)
COURT MASTER

Signature Not Verified

Digitally signed by
Vishal Anand
Date: 2015.07.08
16:18:09 EAST
Reason: